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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.732/99

Dated : 12.6.2000

Between

N.N. Meera Basha

: Applicant

And

1. Secretary
Govt. of India, M/o Railways
Rail Board, Rail Bhavan
New Delhi

2. General Manager
Reptg. Union of India, SC Rly,
Railnilayam, Secunderabad

3. Chief Personnel Officer
SC Rly., Secunderabad

4. Chief Engineer
SC Rly. Secunderabad

5. Chief Medical Director
SC Rly. Secunderabad

6. Sr. Medical Supdt.
SC Rly. Lallaguda
Secunderabad

: Respondents

Counsel for the applicant
Advocate

: S. Ramakrishna rao,

Counsel for the respondents
Railways

: N. R. Devaraj, SC for

Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. R. Rangarajan, Member (Admn.)

Order

Oral order (per Hon. R. Rangarajan, Member (Admn.))

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Heard Mr. S. Ramakrishna Rao, learned counsel for the applicant and Mr. N.R. Devaraj, learned standing counsel for the respondents.

2. When the OA was taken up for hearing the learned counsel for the applicant submitted that he is withdrawing this OA and will challenge the order dated 21.5.99 which stipulates medical fitness with effect from prospective date. It is irregular to fix the date prospectively and it should cover the earlier cases. He is permitted to do so in accordance with rules.

3. The OA is disposed of as withdrawn. No costs.

(R. Rangarajan)
Member(Admn)

(D.H. Nasir)
Vice Chairman

Dated : 12 June, 2000
Dictated in Open Court

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH, HYDERABAD.

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

COPY TO:

1. HONJ
2. HRRN(ADMIN) MEMBER
3. HBSOP(JUDL) MEMBER
4. D.R. (ADMIN)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE-CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN
MEMBER(ADMIN)

THE HON'BLE MR. B.S. SAI PARAMESHWAR
MEMBER(JUDL)

~~26/6/2000~~

DATE OF COPY: 12/6/00

MA/RA/SP/NO.

IN

DA.NO.

732/00

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

DISPOSED OF 4 DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REPEATED

NO ORDER AS TO CLOSING

